



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 28th February, 2017

SRO 79 .- In exercise of the powers conferred by Sections 16 and 17 of the Jammu and Kashmir Value Added Tax Act, 2005, the Government hereby direct that Schedules "A" and "C" of the said Act shall be amended as under; namely:-

1. In Schedule A:
 - (i) entry 32A shall be deleted
2. In schedule C:
 - (i) in entry 94, after the words "Oil seeds", the following words shall be added ; namely:-
"Oil Cake"

This Notification shall come into force with effect from **01.03.2017**.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

Dated: 28-02-2017

No. ET/Estt/40/2000

Copy to the:-

1. Financial Commissioner, Agriculture Production Department.
2. Principal Secretary to the Chief Minister.
3. All Financial Commissioners.
4. Principal Resident Commissioner, J&K Government, New Delhi.
5. Principal Secretary to Hon'ble Governor.
6. All Principal Secretaries to the Government.
7. Chief Electoral Officer, J&K.
8. Divisional Commissioner, Jammu/Kashmir.
9. All Commissioner/Secretaries to the Government.
10. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
11. Excise Commissioner, J&K Jammu.
12. Secretary (Revenue) Finance Department.
13. Commissioner Commercial Taxes, J&K, Jammu.
14. All Heads of Departments.
15. All Deputy Commissioners.
16. Director Information, J&K Jammu.
17. OSD/Spl. Assistants/ Private Secretary to all Hon'ble Cabinet Ministers/Ministers of State.
18. General Manager, Government Press, Jammu/Srinagar.
19. Private Secretary to Chief Secretary, J&K.
20. Private Secretary to the Commissioner/Secretary to the Government, Finance Department.
21. Government order file/stock file/Finance Website/GAD website.

(Vivek Modi)

Deputy Secretary to Government
Finance Department